

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

11. I.A. 3519/2022

In

C.P.(IB)-878(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)  
ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **30.11.2022**

NAME OF THE PARTIES: PRAKASH TRANSPORT CORPORATION

V/s.

HINDUSTAN CONSTRUCTION COMPANY LTD.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the Petitioner, Mr. Vishesh Srivastav and counsel for the Corporate Debtor/Respondent, Mr. Viloma Shah a/w Darshit Dave i/b AVP Partners are present through virtual hearing.

**I.A. 3519/2022**

The above Application is filed by the Operational Creditor for withdrawal of the main company petition.

The counsel appearing on both sides mentioned that the Operational Creditor and Corporate Debtor have amicably settled the matter for an amount of Rs. 98,46,947/- against the total amount of debt of Rs. 1,46,85,882/- towards full and final settlement by entering into consent terms dated 27<sup>th</sup> September 2022 and prayed for withdrawal of the main Company Petition.

In view of the above, the present I.A. 3519/2022 **is allowed** and main Company Petition stands **disposed of as withdrawn**.

Sd/-

ANURADHA SANJAY BHATIA  
Member (Technical)

--Rajeev--

Sd/-

H. V. SUBBA RAO  
Member (Judicial)